

9. Secretary-General Association for Social Health in India, New Delhi	Member
10. Executive Director, Central Social Welfare Board, New Delhi.	Member
11. Director, Joint Women's Programme, New Delhi	Member
12. Representative of Vimochana,	Member
13. Representative of Bharatiya Patita Uddhar Sangh, Delhi	Member
14. Secretary, Social Welfare, Government of the National Capital Territory of Delhi/New Delhi.	Member
15. Secretary, Women and Child Development, Government of Maharashtra, Bombay	Member
16. Secretary, Social Welfare, Government of Karnataka, Bangalore.	Member
17. Director, National Law School of India University, Bangalore.	Member
18. Joint Secretary, Department of Women & Child Development, Ministry of Human Resource Development.	Member-Secretary.

## II. TERMS OF REFERENCE

The Committee will

a. suggest welfare programmes to be implemented at the national level for the care, protection, treatment, development and rehabilitation of the young fallen victims, namely, the children and the girls.

b. make suggestions for amendments to the existing laws or for enactment of any new law, if so warranted, for the prevention of sexual exploitation of children.

c. examine the Devadasi system and the login tradition and suggest ways and measures for the eradication of these systems and for the rehabilitation of the victims of such traditional forms of exploitation.

d. recommend a plan of action and implementation schedule and recommend to the

Government the setting up of an appropriate machinery for the proper implementation of its suggestions.

### **Pay fixation of Assistant Teachers in the Senior Scale in MCD Schools**

4325. PROF. I.G. SANADI: Will the Minister of HUMAN - RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 4500 given in the Rajya Sabha on 27th August, 1993 regarding pay fixation of Assistant Teachers in MCD and state:

(a) whether relevant orders regarding placement of 101 Assistant Teachers in Senior Scale (Rs. 1400-2600) approved by the DPC held on 14th June, 1990 in Karol Bagh Zone, Delhi and whose names were appeared in the list issued by Education Department of MCD

were issued by the zonal office of the MCD;

(b) if so, whether 101 Assistant Teachers were asked to exercise their option within one month with regard to fixation of their pay in the Senior Scale;

(c) if so, the details thereof; and

(d) if not, what remedial measures are proposed to be taken in respect of the Assistant Teachers, who could not exercise their option within a stipulated period in the absence of any communication from MCD, to avoid recurring monetary loss to such affected teachers of MCD?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARISEUA): (a) to (d). Yes, Sir. The Municipal Corporation of Delhi has intimated that the Government instructions regarding option to be exercised for fixation of pay was circulated to all the Zonal Assistant Education Officers vide their Circular dated 3.8.1989. These instructions were displayed by Zonal Assistant Education Officers for information and necessary action by the concerned teachers. Such option should have been exercised by the teachers within one month from the date of such appointments as per instructions.

#### **Licences for exploration in Minable areas**

4326. SHRI VIREN J. SHAH: Will the Minister of MINES be pleased to state:

(a) whether a foreign multinational CRA exploration has applied for prospecting licences for a total of 85,200 sq. minable area in six blocks spread over six States;

(b) if so, what are the details of the offer block area-wise/State-wise;

(c) what are the details of minable deposits for which licences are sought and what total investment is likely to be made by CRA exploration;

(d) what are the rules governing grant of prospecting licences;

(e) to what extent these rules have been relaxed in the case of CRA exploration;

(f) whether any other foreign or Indian company has also applied for the grant of prospecting licences;

(g) if so, what are the details in this regard in respect of each company; and

(h) by when a final decision is likely to be taken for the grant of prospecting licences?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (h). The information is being collected from the various State Governments/UTs and will be placed on the Table of the House.

#### **Aluminium produced in Damanjodi Plant in Orissa**

4327. SHRI BHAGABAN MAJHI: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the Aluminium product in Damanjodi plant in undivided Koraput district, Orissa has great demand in the International market;

(b) if so, the steps taken to increase the production and export of aluminium;

(c) the programme drawn up for 1994-95 and also for the coming years in the Ninth Five Year Plan; and

(d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (d). National Aluminium Company Limited (NALCO) has an Alumina Refinery at Damanjodi in Koraput district of Orissa. Alumina produced in the above plant is of international quality but demand for Alumina in the International Market has been depressed since 1993 due to glut of Alumina. The Company is producing Alumina as per plans and has planned to export 3.75 lakh metric tonnes during 1994-95. The Company hopes to maintain this level of export during the 9th plan period.

#### **Gold Exploration**

4328. SHRI VIREN J. SHAH: Will the Minister of MINES be pleased to state:

(a) what is the impact of the new mining policy and the incentives offered by-